

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.69/TL/2025

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Bikaner B Power Transmission Limited.

Petitioner : Bikaner B Power Transmission Limited (BBPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 70/AT/2025

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System Being established by the Bikaner B Power Transmission Limited.

Petitioner : Bikaner B Power Transmission Limited (BBPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **28.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rohit Jain, BBPTL
Shri Shashank Singh, RECPDCL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed for the grant of a transmission licence to establish the "Transmission System for evacuation of power from Rajasthan REZ Phase IV (Part 3: 6 GW) [Bikaner Complex]: Part B" ('the Project') and for the adoption of the transmission charges in respect of the Project discovered pursuant to the tariff based competitive bidding process. He further submitted that there had been a little delay in filing of the present application(s), which occurred due to the non-reflection of the Petition filing fees of the e-filing portal, and the Commission may kindly condone the same.

2. The representative of the Respondent, CTUIL, submitted that CTUIL has already filed its recommendations under Section 15(4) of the Electricity Act, 2003, for the grant of a transmission licence to the Petitioner.

3. After hearing the representative of the Petitioner and CTUIL, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.

4. Subject to the above, orders in the matters were reserved.

By order of the Commission
Sd/-

(T.D. Pant)
Joint Chief (Law)